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PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA LABOUR DEPARTMENT (FACTORIES & BOILERS ORGANISATION)

No. F. 2(236)-FB/ESTT/BLR-TRG/04/Vol.-II/347-55

Dated, Agartala, the 29th May, 2017.

NOTIFICATION.

In exercise of the power conferred by the provision of Rule 15(a)(i) of the Tripura Boilers Rules, 1983 (as amended), read with section 29 of the Boilers Act, 1923 and in supersession of the earlier notification No. F. 2(236)-FB/ESTT/BLR-TRG/2004/277-82, dated 02.09.2005 issued in this regard, the Governor of Tripura is pleased to say that no person shall be appointed to the post of Chief Inspector of Boilers unless he has obtained a degree in Mechanical/ Electrical/ Chemical/ Production/ Power Plant/ Metallurgical Engineering from a recognized University and has a training in Boilers for a period not less than 6(six) months. Such training is not essential for them those who have appointed as Inspector with required training/working experience in Boilers as specified.

By order of the Governor,

(Rita Debbarma)
Deputy Secretary to the
Government of Tripura.